

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.16
C.P. (IB)No.88/BB/2024

IN THE MATTER OF:

M/s. ASK Trusteeship Services Pvt. Ltd. ... Petitioner
Vs.
M/s. Mantri Developers Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 24.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Bhargava D. Bhat

ORDER

1. Heard the Ld. Counsel appearing for the Petitioner.
2. Ld. Counsel appearing for the Petitioner submits that the matter has been settled between the parties, and accordingly they have filed a Memo for Withdrawal vide Diary No.770 dated 05.02.2024, seeking leave of this Adjudicating Authority to withdraw the Company Petition.
3. In the circumstances, the said Memo for Withdrawal is taken on record and the **C.P.(IB)No.88/BB/2024 is dismissed as withdrawn.**

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi